

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

IB-560(PB)/2017

**In the matter of:**

Alchemist Asset Reconstruction Co. Pvt. Ltrd. Vs.

...Applicant.

v.

NIIL Infrastructure Pvt. Ltd.

...Respondent

**SECTION:** Under Section 7 I & B Code, 2016.

**Order delivered on 01.12.2017**

**Coram:**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

Alok Kumar, Adv.  
Amit Agnihotri, Adv  
Anupam Sanghi, Adv.

Respondent

**ORDER**

Learned counsel for the petitioner is present. Ld. Counsel for the petitioner represents that for filing the accounts statement pertaining to the corporate debtor some time is required. Taking into consideration the said representation let the matter be posted on Monday, the 4<sup>th</sup> December, 2017.

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

  
(R.VARADHARAJAN,  
MEMBER(JUDICIAL)

**\*KCS\***